
(2011) 04 RAJ CK 0054

In the Rajasthan High Court

Case No : Civil Writ Petition No. 4627 of 2011

Tejratn Bhati and Others

APPELLANT

Vs

State of Raj. and Others

RESPONDENT

Date of Decision : 04-04-2011

Acts Referred:

Rajasthan Medical and Health Subordinate Service Rules, 1965 — Rule 27

Citation : (2011) 04 RAJ CK 0054

Hon'ble Judges : Ajay Rastogi, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Ajay Rastogi, J.—This is joint petition filed by nine Petitioners and Counsel submits that all the nine Petitioners were appointed on urgent temporary basis as Nurse Grade-II pursuant to short term advertisement dt. 09.09.2010 Under Rule 27 of the Rajasthan Medical and Health Subordinate Service Rules, 1965 vide order dt. 29.09.2010 and the same procedure was adopted by the Respondent while issuing advertisement on 18.01.2011 making appointments on urgent temporary basis and services of the present Petitioners have been terminated who too were appointed in the same manner and by the same procedure which was adopted by the Respondent vide order dt. 29.03.2011 (Annx.6).

2. Heard. Admit. Issue notice of writ and stay petition. Notices may be given "dasti", if desired. PF and notices be filed within seven days failing which stay order shall automatically stand vacated without further reference to this Court.

3. In the meanwhile, operation of order dt.29.03.2011 qua present Petitioners shall remain stayed and they may be allowed to continue on the post of Nurse Grade-II which they were holding pursuant to their order of appointment dt.29.09.2010, till further orders.